

Central Administrative Tribunal
Principal Bench, New Delhi.

O. A. No. 2239/95

New Delhi this the 15th day of May, 1996.

Hon'ble Mr. B. K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Vedula Venkata Krishna Sastry,
S/o late Sh. Vedula Satyanarayana Sastry,
R/o 594, Sector-IV, R. K. Puram,
New Delhi-110 022.

Applicant

(Present - None)

versus

1. Union of India
through Secretary,
Ministry of Information &
Broadcasting, 'A' Wing,
Shastri Bhavan, New Delhi-1.
2. Ministry of Information &
Broadcasting, 'A' Wing,
Shastri Bhavan,
Dr. Rajendra Prasad Road,
New Delhi-1.
3. Directorate General,
Doordarshan through
Director General, Doordarshan
Mandi House, Copernicus Marg,
New Delhi-1.
4. Directorate General, All India
Radio through Director General,
All India Radio Akashvani Bhavan,
Sansad Marg, New Delhi-1.
5. Secretary, Ministry of Personnel,
Public Grievances & Pension,
North Block, New Delhi-1.
6. Ministry of Defence
through its Secretary,
South Block,
New Delhi.

Respondents

ORDER (ORAL)
delivered by Hon'ble Sh. B. K. Singh, Member (A)

Registry has raised the objection to the
effect that process fee has not been deposited as
a result of which notices could not be issued to
the respondents. Nobody appears on behalf of the

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applicant today even on the second call. Registry has sent two registered notices to the applicant to deposit the process fee in order to enable the Tribunal to issue notices to the respondents but there has been no response from the side of the applicant. It is presumed that the applicant is not interested in pursuing the case and the same is dismissed in default for non-prosecution.

A. Vedavalli

(Dr. A. Vedavalli)
M(j)

P
(B. K. Singh)
R(A)

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